

**Central Administrative Tribunal
Madras Bench**

OA 310/01023/2019 & MA 310/00406/2019

Dated Wednesday the 31st day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

T. Vijaya
No. 11, Mangalapuram 1st Street
Chetpet, Chennai – 600 031. ... Applicant

By Advocate **M/s. P. Rajkumar**

1. The Assistant General Manager (Pers-IV)
Bharat Sanchar Nigam Limited
Corporate Office
5th Floor
Sanchar Bhavan, Janpath
New Delhi – 110 001.

2. The Asst. General Manager
No. 10, Millers Road
Chennai – 600 010. ... Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 406/2019 filed by the applicant for condoning the delay of 177 days in re-presenting the OA is allowed.

2. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To set aside the order of rejection passed in order Lr. No. ASR/CGA/CHTD/1428/2010/11 dt. 14.12.2016 and consequently direct the respondents to appoint the applicant under compassionate ground appointment within the time stipulated and to pass such further or other orders”

3. It is submitted that the applicant has given a representation dated 12.07.2010 and the authorities have not properly considered her application and it is rejected on the reason that the representation was not signed by the applicant.

4. Learned counsel for the applicant submits that the applicant will be satisfied if her representation is considered by the competent authority in accordance with rules and regulations.

5. In view of the limited submission made, this OA is disposed of at the admission stage **with a direction to the applicant to submit the representation with proper signature and documents to the competent authority within a period of two weeks from the date of receipt of copy of this order and the**

competent authority will consider her representation in accordance with rules and regulations prevailing and pass a speaking order within a period of six months thereafter.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

31.07.2019

(P. Madhavan)
Member (J)